Incident at Allahabad

After the Minister makes a statement, no questions can be asked. It is not the Speaker's discretion. I go by the rules

श्च नधु लिश्ये अध्यक्ष महत्वय, अस्पने कहा कि मामलः प्रद लत के सामने हैं। में यह जानना चाहना हु कि जब मामला श्चदालन के सामने था त. यहा पर प्रस्ताव क्यों पास किया गया र प्रस्ताव को श्चार उस बहुन के। एक्सपंज कर दिया जाये।

MR SPEAKER I am not allowing anything

SHRI SOMNATH CHATTERJEE I am drawing your attention to one sentence in this statement. You were pleased to observe that as the rules are, on sub-judice mutters no discussion is allowed. This gentleman, Mr Govind Mishra, made certain publications in his own newspaper.

MR. SPEAKER. To which the Minister has replied now

SHRI SOMNATH CHATTERJEE . Indicating, apparently the detence he is going to take in the pending criminal proceedings. The hon, Minister has made a comment on his defence. He says that the statement of Shri Mishra is also incorrect. He could have said that a statement was made by Mr. Mishra. But the Home Minister should not pass judgment on that. That is bound to affect the proceedings in the court in the matter. Therefore, without passing any comment, he could have said it.

MR. SPEAKER: I would not prevent any question if the rules allow it

SHRI SOMNATH CHATTERJEE: I am not putling a question. This part of the statement of the Home Minister saying that that part of his defence is incorrect should be deleted. (Interruptions)

MR SPEAKER: I am not calling anybody

(Interruptions)

MR SPEAKER; Shri Daga—I am calling Shri Daga. He is not listening to me.

SHRi SHYAMNANDAN MISHRA: What about the motion which we passed 1½ months ago? That is prejudicial to the course of justice? Would you be prepared to expunge that motion?

MR SPEAKER Which motion?

SHRI SHYAMNANDAN MISHRA: The motion which we had passed 12 months back

MR SPEAKER The Minister has already made a statement. Now, I am going to the next item.

श्र मध लिसये प्रध्यक्ष महोदयं, उमा, एक्सपण किया जाये । यह एक् प्रीमीडैंस वन जायेगा श्रीर फिर शक्सर सगहब उसका प्राना किताब में मिखेंगे ।

12 56 hrs

CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL

APPOINTMENT OF A MEMBER TO THE

SHRI M. C. DAGA (Pali): On behalf of Shri L. D. Kotoki, I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha

^{**}Not recorded.

[Shri M. C. Daga]

to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963 in the vacancy caused by the death of Shri Nawal Kishore and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963 in the vacancy caused by the death of Shri Nawal Kishore and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted,

12.57 hrs.

RULES COMMITTEE

SIXTH REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move.

"That this House do agree with the Sixth Report of the Rules Committee Isid on the Table on the 2nd May, 1975."

MR. SPEAKER: This question is:

"That this House do agree with the Sixth Report of the Rules Committee Isid on the Table on the 2nd May, 1975."

The motion was adopted,

12.57-1/2 hrs.

MATTER UNDER RULE 377
REPORTED DISSATISFACTION AMONGST
UNIVERSITY AND COLLEGE TEACHERS OF
MADHYA PRADES

इ.० लक्षमी माराव ण शहेब (मंदसार) : युनिवर्सिटी प्रांन्ट्स कमीशन की रिय.ट के माधार पर मनेक राज्यों ने. जिनमें महाराष्ट्र भीर हरवाणा भी सम्मिलित हैं. विश्वविद्यालयों भीर महाविद्यालयों के शिक्षकों के नये बेतन-मानों को लाग कर दिया है तथा ग्रन्यान्य मांगों को धी स्वीकार कर लिया है। गुजरात राज्य ने उन मिफारिशों का नासिद्धान्ततः स्वीकार किया है लेकिन प्रभी तक उनक, ग्रमा में नहीं लाये हैं। किन्त मध्य प्रदेश द्वारा य० जी० सी० के वेतनमानों क स्वीकार करने में ग्रसमर्थता प्रकट करने से मध्यप्रदेश में स्थिति भयकरतम होती जा रही है। वहा पर शिक्षकों ने हडताल करदी है और परीक्षाकः का बहिष्कार कर दिया है, परक्षाएं म्रनिश्चित काल के लिए दी है जिसके कारण विश्वविद्यालयों भीर महाविद्यालयों में पढने वाले विद्यार्थियों का भविष्य अन्ध । रमय होने जा रहा है। प्रदेश सरकार द्वारा उक्त शिक्षकों के साथ जिन प्रकार का व्यवहार किया जा रहा है वह प्रत्यन्त खेदजनक है। ब्यापा गतिर ध से इंजीनियरिंग भीर मैडिकल में जाने वाले विद्यार्थी. नीचे की परीक्षाएं न होने के कारण धार्गे जाने में घसमथ रहेगे। मामला धत्यधिक गंभीर है बतः केन्द्रीय सरकार इस मामले में हस्तक्षेप करे । विश्वविद्यालयीं के शिक्षकों ने भी इस बारे में केन्द्रीय सरकार से हस्तक्षेप करने का अनरोध किया है तथा समस्या के समाधान के लिए बावड किया है । इसकिये केन्द्रीय सरकार इस मामने